

The Minister of Education, Natural Resources and Scientific Research (Maulana Azad): The question of being committed to any particular policy does not arise. But, of course, it is the Government's policy that existing public Schools should continue.

Shri Kandasamy rose—

Mr. Speaker: Order, order. The answer will be translated into English and will be published in the proceedings.

Shri N. M. Lingam: May I know whether the Government is free to re-organize the courses consistently with the terms of the endowment of these institutions?

Shri K. D. Malaviya: As I said, there is a Committee examining the question. As soon as the recommendations are placed before the Government, we shall look into the question.

FOREST RESERVE ASSAM

*2377. **Shri K. P. Tripathi:** Will the Minister of Defence be pleased to state:

(a) whether eighteen graziers including one Shri Krishnalal Sarma Dahal were evicted on 13th February, 1945 with less than 24 hours notice from their homes in Baralimara Grazing Reserve situated within the Kaziranga Forest Reserve of Assam under provisions of Rule 50-B of Defence of India Rules;

(b) whether they applied for compensation;

(c) what is the amount claimed; and

(d) whether any amount has been sanctioned and paid, and if not, why not?

The Minister of Defence (Shri Gopalaswami): (a) Certain graziers of Baralimara including Shri Krishnalal Dahal were served with a notice on the 19th February 1945 to clear out of the area where artillery practice was to be carried out in the Kaziranga Reserve Forests on 20th February 1945.

(b) Yes.

(c) Rs. 40,055/-.

(d) The Assam Government brought the case to the notice of the Central Government for the first time in May 1951 and stated that the graziers were not entitled to compensation but may be given some relief as an act of grace. They were asked to give further information but a reply has not yet been received.

Shri K. P. Tripathi: Will the Government inquire into the matter and find out actually whether the graziers are entitled to any compensation?

Shri Gopalaswami: The Government of India's *prima facie* view is that they are entitled to some compensation. But before taking a final decision and before fixing the amount, they have asked for further information from the Assam Government and when that is received, a decision would be taken.

Shri K. P. Tripathi: May I know whether in fixing the compensation this long period for which they have suffered without any compensation will be taken into account?

Shri Gopalaswami: The period during which they had suffered inconvenience and hardship will certainly be taken into consideration.

RESEARCH INSTITUTE IN HYDERABAD

*2378. **Shri H. G. Vaishnav:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) if there is any Scientific Society or Research Institute working in Hyderabad State under the supervision of the Central Government;

(b) if so, please state the progress made by them during the year 1951: and

(c) the expenditure incurred on these institutions in the said year?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (c). No. Sir.

Shri H. G. Vaishnav: Do the Government contemplate to have any such institution in the near future in that State?

Shri K. D. Malaviya: There is a Central Laboratory for Scientific and Industrial Research in Hyderabad, which is run by the State Government. And as I said, there is no direct control by the Central Government.

Shri B. S. Murthy: Is it the intention of the Central Government to take over this institution?

The Prime Minister (Shri Jawaharlal Nehru): As a matter of fact, apart from the question of taking over or not, it is run with intimate co-operation with our Central Laboratories, and it is a matter for consideration.